

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1350/2021

This the 8th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Neetika Nanda, Age 46 years, W/o Late Robin Nanda, R/o H.No.2, Near Old GPO, Pacca Danga, Jammu-180001.

.....Applicant
(Advocate:- Mr.Seikh Najeeb)

Versus

1. The Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government, Department of Geology and Mining, Civil Secretariat, Srinagar/Jammu-180001.
2. The Director, Geology and Mining Department, 4th Floor, J.L.Nehru Udyog Bhawan, Rail Head Complex, Jammu-180012.
3. The Special Director General of Police, Crime Branch Headquarters, J&K, Exhibition Ground, Srinagar-180001.
4. The Senior Superintendent of Police, Crime Branch, Jammu-180002.
5. The Accountant General, J&K Jammu – 180002.

.....Respondents.

(Advocate: Mr. Sudesh Mangotra, DAG)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation



preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

2. We have heard Mr.Seikh Najeeb, learned counsel for the applicant and Mr. Sudesh Mangotra, learned Dy. A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and consider her case for grant of family pension as per rules. We also direct Respondent No.4, i.e. Senior Superintendent of Police, Crime Branch, Jammu to return the Service Book of the applicant to the Department. This exercise shall be carried out within a period of two months from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/